

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 401/2025

In the matter of:

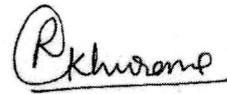
News Item titled "Raising Waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025.

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Filed By:

Date: 29.01.2026



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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

In the matter of:-

OA NO. 401 OF 2025

News Item titled "Raising Waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025.

**REPLY ON BEHALF OF RESPONDENT NO.1 THROUGH VISHAL, JOINT-  
COMMISSIONER-IMUNICIPAL CORPORATION, GURUGRAM**

MOST RESPECTFULLY SHOWETH:

1. That present reply is being filed by Vishal, Joint Commissioner-IMunicipal Corporation, Gurugram who is authorized and competent to file reply on behalf of respondent no. 1.
2. That news article raising the concern of waste in Gurugram Sector-103, has been registered as present Original Application and this Hon'ble Tribunal has sought response from respondents including the answering respondent.
3. That it is humbly submitted that answering respondent is committed to address the complaint/issue concerning the waste. Whenever, any complaint is received to answering respondent in this regard, same is addressed through field staff.
4. That site in question is neither under the ownership of answering respondent nor it has authorised anyone for dumping of any type of waste

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on the land in question. The land in question is under private ownership which got cluster of jhuggis also.

5. That in month of September 2025, entire area of Sector-103, near Dwarka Expressway checked by the concerned field staff to oversee the position of garbage and waste. Thereafter, answering respondent took steps for removal of jhuggis and waste accumulated near about. Photographs of October and November, 2025 showing cleaning drive over the land in question are annexed herewith as **Annexure R/1 (Colly)**. Latest photographs showing land in question clean are annexed herewith as **Annexure R/2 (Colly)**. At present land in question is clean from waste and regular vigil is kept to avoid instances of waste dumping over the site/land in question. Any aggrieved person can call at toll free number 18001801817 for redressal of such complaint.
6. That it is worthwhile to mention here that answering respondent has already entered into an agreement with Indo Enviro Integrated Solution Private Limited to setup, operate and maintain C & D waste as per relevant rules. Accordingly, the concessionaire has already established the C & D Waste processing Facility in 2016 at village Basai for proper disposal of Construction & Demolition waste generated in Municipal limits of Gurugram. The C & D waste is being lifted and sent to this designated site for scientific disposal through the concessionaire.



7. The answering respondent has always taken proactive action to deal with C & D Waste generated in the Gurugram and Committed to safeguard the interest of public at large.
8. That with regard to daily collection of fresh waste from households, it is humbly submitted that after termination of contract with the Ecogreen Company, work order dated 08.07.2025 was awarded to M/s R.S. Enterprises for supply & operation of primary collection vehicles and maintenance as well as transportation of solid waste up to designated secondary collection points. Now, M/s Army Decorators has been awarded work order for Door to Door collection of waste. The overall progress in entire Gurugram w.r.t. solid waste management at micro level is under consideration of this Hon'ble Tribunal in OA No. 172/2021 (Poonam Yadav).

In view of submissions made here in above, it is humbly submitted that answering respondent is committed for environmental compliances and undertakes to comply with the directions passed by this Hon'ble Tribunal.

Date: 29.01.2026

Place: Gurugram

  
Joint Commissioner-I  
Municipal Corporation,  
Gurugram

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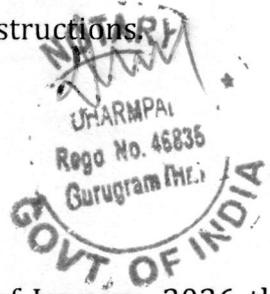
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**AFFIDAVIT**

I, Vishal, Joint Commissioner-II Municipal Corporation Gurugram, aged about 52 years do hereby solemnly affirm and declare as under:

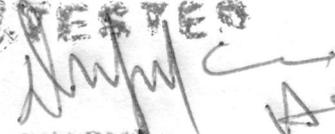
1. That I am well conversant with the facts and circumstances of the case in my aforesaid official capacity, therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply to Original Application which has been drafted under my instructions.



  
DEPONENT

**VERIFICATION**

Verified at Gurugram on 29<sup>th</sup> day of January, 2026 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

  
DHARMPAL  
Advocate & Notary  
Gurugram (Haryana)

  
DEPONENT

29 JAN 2026





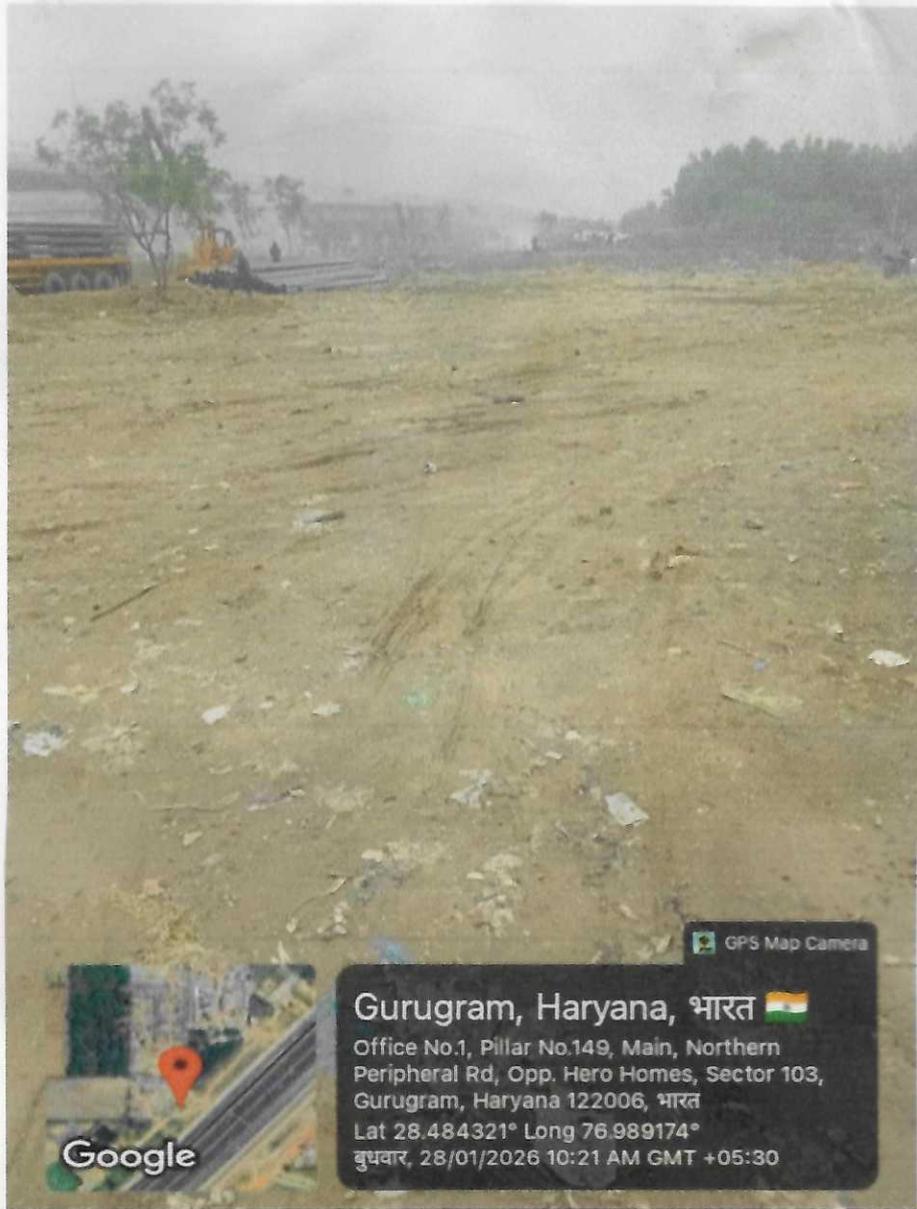
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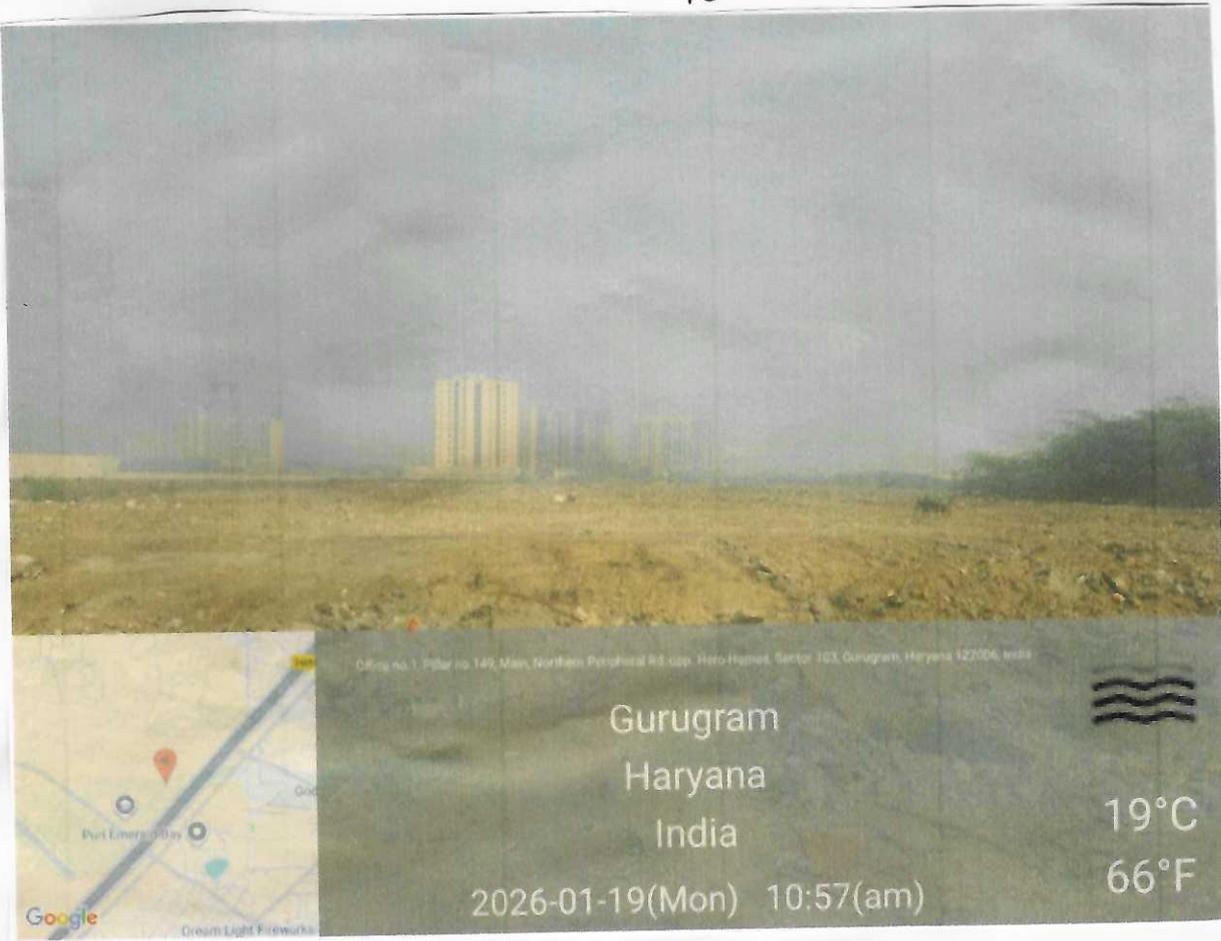


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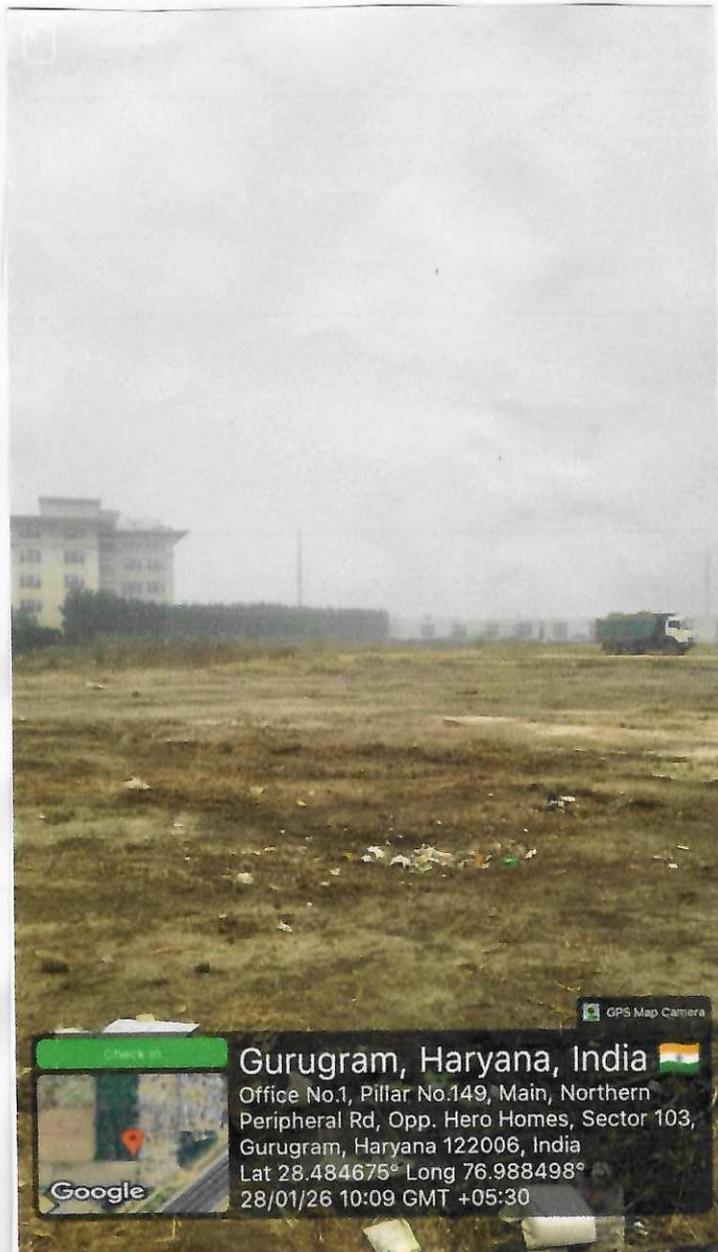
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GPS Map Camera

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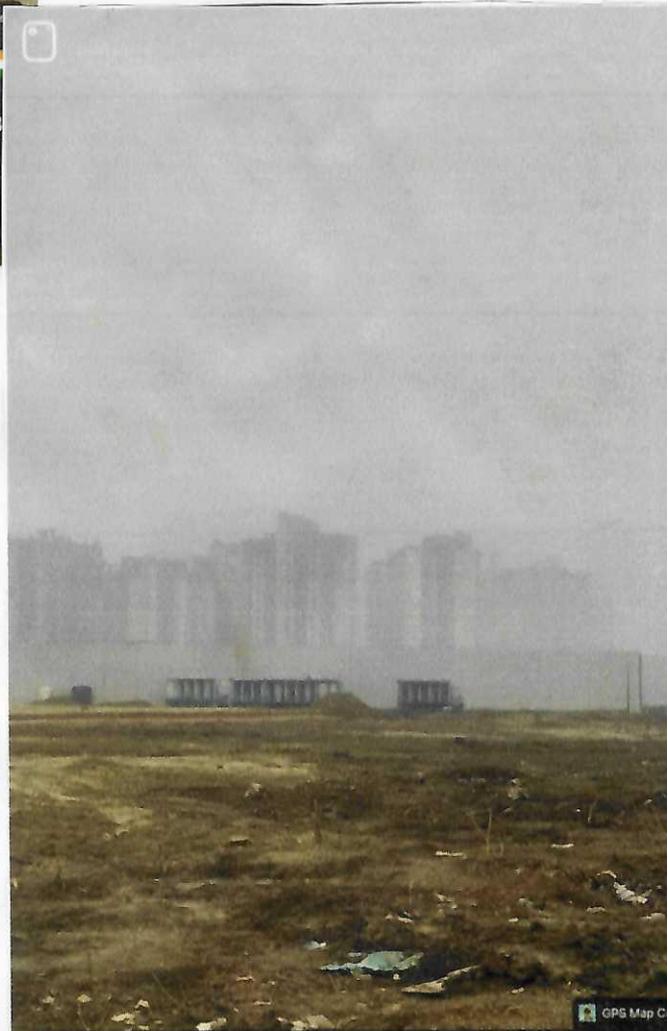
GPS Map Cam

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